

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 612
IB-1804(ND)/2019

IA/6305/2022, IA/6306/2022, IA/5299/2022, IA/5325/2022,
IA/5396/2022, IA/5397/2022, IA/5400/2022, IA/45/2023,
IA/1120/2024, IA/2167/2024

IN THE MATTER OF:

M/s. Easy Trip Planners Ltd.

...PETITIONER

Vs

M/s. Kriarj Entertainment Pvt Ltd.

...RESPONDENT

Section

U/s 7 of IBC, 2016

Order delivered on 02.07.2024
Hybrid Hearing (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

:Adv. Mallika Saxena
and Adv. Prerna Arora in
IA/1120/2024. Adv. Kunal
Godhwani for Successful
Resolution Applicant.

For the Respondent/Corporate Debtor

:Adv. Sanyam Saxena, Adv. Anish
Agarwal, Adv. Nubair Alvi, Adv.
Tejas Agarwal, Adv. Pratik
Chakma, Adv. Krbang Tanjeng
for R-1 in IA/6306/2022. Adv.
Mallika Saxena and Adv. Prerna
Arora for Respondent No. 4 in IA
5400/2022. and
for Respondent No. 7 in IA
5397/2022. Adv. Pranav Sarthi,
Ms. Rima Desai, Mr. Rudra
Deosthali for R-1/S2 Realty in
IA/5396/2022. Adv Sinha
appearing for Respondents
Protima Arora and Prerna Arora.
Adv Atul Pande for Respondent
No.1 in IA/45 of 2023

ORDER

IA/2167/2024

This is an application filed on behalf of the Successful Dissolution/Applicant under Section 60(5) IBC of 2016 seeking replacement of the Applicant in multiple IAs. Ld. counsel on behalf of the Applicant sought liberty to withdraw the present application with a liberty to file a separate application for replacement of Applicant in each IA. Liberty is granted to the Applicant to withdraw the present IA with a liberty to file an appropriate application for replacement of the Applicant in each IA. With these observations, the present IA is **dismissed as withdrawn**, with the desired liberty.

IA/1120/2024

This is an application filed under Rule 49 of the NCLT Rules, 2016 for setting aside the order dated 16.08.2023 in which it is mentioned that “Respondents are already set ex parte”. It is brought to our notice that vide order dated 03.02.2023 in IA/5400/2022 R-1, R-2 and R-3 were set ex parte, however on that date Ld. counsel on behalf of R-4 was present and had sought time to file Vakalatnama and reply. Ld. counsel on behalf of the present Applicant i.e. R-4 in IA/5400/2022 submitted that she has already filed her reply. We find that the reply filed by the Applicant is not available on the e-portal. Since, there is no specific order declaring R-4 as ex parte, and therefore the order dated 16.08.2023 is to be read to be restricted with respect to R-1 to R-3. However, the Applicant (R-4) is directed to approach the Registry and

cure the defects and bring on record their reply before the next date of hearing.

With these observations, present IA is **disposed of**.

List the matter along with other IA's on **06.08.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)